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1095. [Transjerred to the 10th March, 1975].

Pending applications for industrial licences from Kerala

1096 DR. K. MATHEW KURIAN: SHRI VISWANATHA MENON: SHRI ABU ABRAHAM:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fret that Government have so far not taken a decision on 64 applications received from the Kerala Government for errant of industrial licences In that Ste*e; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (aj and (b) Only one out of the total of 20 applications for industrial licensing received from the different agencies of the Government of Kerala upto 31st December, 1974, is pending as on date. This is an application for the manufacture of Formaldehyde submitted by the Kerala State Industrial Development Corporation Ltd. The case is still under examination in consultation with the administrative and technical departments.

1097. [Transferred fc5 *the* 10th *March*, 1975].

Administration of industrial townships

1098. SHRI SAIWAISINGH SISODIA: SHRI BALRAM DAS:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are considering any proposal for setting up

local authorities for the administration of industrial township; around major public sector undertakings:

- lb) if so, what are the details thereof; and
- (c) by when a decision is likely to be taken in this regard?

THE MINISTER OF (STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): (a) to (c) A proposal was received by the Department of Heavy Industry in September 1173 from Madhya Pradesh Government requesting that the Government should decide regarding enactment or otherwise of a suitable legislation for setting up local authority in the industrial townships. The proposal is under consideration

Administration of Heavy ElectricaJs Township Bhopal

1099. SHRI BALRAM DAS: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government have received a request from Madhya Pradesh Government for the estabishment of a local authority for administration ol the Heavy Electricals Township. Bhopal;
 - (b) if so, when the request was received;
- (c) what decision Government have-taken thereon; and
- (d) if not. by when a decision is likely to be taken this regard?

THE MINISTER OF ISTATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) to (d) A proposal was received from Madhya Pradesh Government requesting that Government should decide regarding enactment of a suitable legislation for setting up local Authorities in the Industrial Townships. They also